

6. Pracheen Tatha Purav Madhyakalin Bharat by Shri V. B. Krishna published by Arya Book Depot, Karol Bagh, New Delhi.

7. Bharat ka Rajnetik va Sanskritik Itihas by Shri Om Prakash published by S. Chand and Co., India Ltd., Delhi.

8. India-Ancient and Medieval by Khanna and Chopra published by Macmillan Co., India Ltd., Delhi.

Class XII

1. "Medival India Part II" (Hindi version also available) published by N.C.E.R.T., New Delhi.

2. "Adhunik Bharat" published by N.C.E.R.T., New Delhi.

3. "Modern India" by Dr. K. C. Khanna and Dr. P. N. Chopra published by M/s. Macmillan and Co. of India Ltd., Naraina Industrial Area, Phase-I, New Delhi-28.

4. "History of India Vol. II" by S. H. Nayak and V. Verma published by Pitamber Publishing Co., Educational Publishers, 888, East Park Road, Karol Bagh, New Delhi-5.

5. "An outline of Indian History and Culture Book II" by Raghubir Dayal and A.E.T. Barrow published by Orient Longman Ltd., 1/24, Asaf Ali Road, New Delhi-2.

6. "Mugalkalin Tatha Adhunik Bharat" by V. B. Krishna and Smt. J. Ohsan published by Arya Book Depot, Karol Bagh, New Delhi. (Hindi).

7. "Bharat ka Itihas Vol. II" by P. S. Tripathi published by Pitambar Book Depot, publishers and Booksellers, 888, East Park Road, Karol Bagh, New Delhi-5 (Hindi).

8. "Bharat ka Rajnetik va Sanskritik Itihas" by Dr. Om Prakash and Luxmi Srivastava published by Vishal Publications, 6 UB, Bungalow Road, Jawahar Nagar, Delhi-7 (Hindi).

Seedlings purchased by Andaman and Nicobar Islands

1805. SHRI E. BALANANDAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of seedlings (variety-wise) purchased from mainland by the Andaman Administration during the last three years and the amount spent thereof;

(b) how many seedlings, yearwise, have survived;

(c) if there are damages to seedlings, the reasons therefor, consignment-wise;

(d) the action which has been taken by the Administration to avoid of such loss;

(e) the difficulties to produce the seedlings locally and what steps have been taken by the Administration to overcome such difficulties; and

(f) whether the Administration propose to stop import of seedlings from mainland?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI BIRENDRA SINGH RAO): (a) to (f). The information is being collected from the Administration of Andaman and Nicobar Islands and will be placed on the Table of Lok Sabha.

Representation against Urban Land Ceiling Act, 1976 in Maharashtra

1806. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have received a representation in the month of July/August 1980 from the Action Committee re: Deletion of Miraj (Maharashtra) from Urban Land Ceiling Act, 1976;

(b) if so, the points of reasoning for the demand so made; and

(c) the action taken by Government on the demand made in the representation?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH):** (a) Yes, Sir.

(b) The main reasons stated by the Action Committee for deletion of Miraj (Maharashtra) from the Urban Land (Ceiling and Regulation) Act, 1976 are:—

(i) there is no concentration of vacant land; neither any prevalence of speculative or profiteering activities at Miraj;

(ii) there is no acute shortage of vacant land in Miraj;

(iii) having regard to any criteria, such as population, industrialisation and its potentiality, construction of buildings for Government/public or for weaker sections of the society etc. it is not worthwhile, fruitful and practical; on the other hand, application of the Act to Miraj area leads to general disastrous consequences.

(iv) inclusion of Miraj in Sangli urban agglomeration and especially of agricultural fields in the western side has a terrific effect on the poor peasants;

(v) agricultural activity in the western part of Miraj town has been adversely and prejudicially affected and the farmers are subjected to heavy losses and threatened to be deprived of their property with the result that they have become landless, unemployed and houseless sufferers.

(vi) The purpose and object of the Act and especially the needs of the community from this area of Miraj can be adequately met with any time by having recourse to the provisions of the Land Acquisition Act and its urgency clauses.

(c) The Urban Land (Ceiling and Regulation) Act, 1976 applies to Miraj because it forms part of the Sangli urban agglomeration and there is no proposal at present to exclude Miraj from Schedule I of the Urban Land (Ceiling and Regulation) Act, 1976.

The Act does not apply to lands mainly used for the purpose of agriculture unless such agricultural lands are included in the master plan of the area and shown for a non-agricultural purpose.

Cows purchased from Mainland by Andaman Nicobar Administration

1807. **SHRI SAMAR MUKHERJEE:** Will the Minister of AGRICULTURE be pleased to state:

(a) the number of cows purchased by Andaman Administration from mainland during last 3 years and the cost thereof;

(b) whether one cow has been found short in transit; and

(c) if so, what action was taken to recover the cost from the official responsible?

**THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
AND RURAL RECONSTRUCTION
(SHRI R. V. SWAMINATHAN):** (a) to (c). The information asked from Andaman-Nicobar Administration about this Question is still awaited. The same will be placed on Table of the Lok Sabha as soon as received by this Ministry.

Desert Park on Border of Rajasthan

1808. **SHRI MANPHOOL SINGH
CHAUDHARY:** Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that the Rajasthan Government had developed the Desert park on the border to